

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AXIO CAPITAL PRIVATE LIMITED

1.	Name of Corporate Person	Axio Capital Private Limited.
2.	Date of Incorporation of Corporate Person	29/08/2022
3.	Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies - Bangalore
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U65990KA2022PTC165494
5.	Address of the registered office and principal office (if any) of Corporate Person	New No-3 (Old 211), Gokaldas Platinum, Upper Palace Orchards, Bellary Road, Sadashivnagar, Bengaluru – 560080, Karnataka, India
6.	Liquidation Commencement Date of Corporate Person	March 31 st , 2025
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav Damania IBBI/IPA-001/IP-P00079/2017-18/10164 Address: - 407, Sanjar Enclave, Opposite Milap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id: - pranav@winadvisors.co.in Contact No: - +91 98204 69825
8.	Last Date for Submission of Claims	April 30 th , 2025

Notice is hereby given that the **Axio Capital Private Limited** has commenced voluntary liquidation on **March 31st, 2025**.

The stakeholders of **Axio Capital Private Limited** are hereby called upon to submit a proof of their claims, on or before **April 30th, 2025**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-

Pranav Damania

Liquidator in the matter of Axio Capital Private Limited.

Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164

Authorisation for Assignment (“AFA”): AA1/10164/02/311225/108058

AFA Validity: December 31, 2025

Date: 04-04-2025

Place: Mumbai

LOSS OF SHARE CERTIFICATE NOTICE

TATA ELXSI LTD
Reg. Off.: ITPB Road, Whitefield, Bengaluru, Karnataka, 560048

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No	Name of Shareholder	No of Shares	Distinctive Numbers	Certificate Numbers
EXA0008952	1. ASHOK KUMAR DOKANIA 2. HITLATA DOKANIA	200	From 10511211 - 10511310 To 12004811 - 12004910	45429 60365

Place: Mumbai
Date: April 3, 2025

HITLATA ASHOK DOKANIA
(Name of The Holder)

Repco Home Finance Limited

CORPORATE OFFICE: Alexander Square, No.2 (Old No.34 & 35), 3rd Floor, Sardar Patel Road, Guindy, Chennai-600032, Ph: (044)-4210 6650

POSSESSION NOTICE (For immovable Property)

Whereas the undersigned being the Authorised Officer of the Repco Home Finance Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice on the dates mentioned below, calling upon them to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The Borrowers, Co-Borrowers and the Guarantors having failed to repay the amount, notice is hereby given to the borrowers, co-borrowers, guarantors and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 9 of the said rules on this the 29th day of March 2025.

The Borrowers, Co-Borrowers, Guarantors and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Repco Home Finance Limited, Following Branches for an amount and interest thereon mentioned below against each account.

We draw your attentions to Sec 13 (8) of the Securitisation Act as per which, no further steps shall be taken for transfer or sale of the secured asset, if the dues of the secured creditor together with all costs, charges and expenses incurred by secured creditor are tendered by you at anytime before the date fixed for sale or transfer of the secured asset.

S.No.1: (Bannerghatta Branch) Borrower: Mr.Rakesh P.P. S/o. Mr. Poovappa P.S. No.151, 1st Main, 5th Phase, WOC Road, Mahaganapathi Nagar, Bangalore - 560010. Also at: MM Enterprises, No.35/ GF, Marasah Building, 6th, B Cross, 2nd Main, Srinivasanagar, Srigandharavara Bangalore - 560011. Also at: Site No.39/A, Ass No.34/2, Chikkabettahalli Village, Yelahanka Hobli, Bangalore - 560097. **Co-Borrower: Mrs. Ponnanna P.P.** W/o. Mr. Poovappa P.S. No.151, 1st Main, 5th Phase, WOC Road, Mahaganapathi Nagar, Bangalore-560010. Also at: Site No.39/A, Ass No.34/2, Chikkabettahalli Village, Yelahanka Hobli, Bangalore - 560097. Demand Notice Date: 23.12.2024; Amount claimed as per demand notice (A/c No. AHL1015025900498) being ₹ 50,96,999/- with further interest from 18.03.2024 onwards and other costs thereon. Amount Outstanding: ₹ 53,04,912/- with further interest from 18.03.2024 onwards and other costs thereon.

DESCRIPTION OF THE PROPERTY: All that piece and parcel of Residential Property bearing Site No.39/A, Khattha No.1369/34/2/39/A, the property comes under the BBMP, Assessment No.34/2, situated at Chikkabettahalli Village, Yelahanka Hobli, Previously Bangalore North Taluk, Presently Yelahanka Taluk, measuring East to West: 45'40/2 Feet & North to South: 30 Feet, Total measuring 1,275 Sq.Ft, and bounded on the: East By: Road, West By: Private Property, North By: Private Property, South By: Site No.39.

S.No.2: (Bangalore Branch) Borrower: Mrs.K.Prabha, W/o. Mr.K.Bhaskar Reddy, No.33, Venugopalswamy Temple Road, 4th Block, Dabommasandra, Vidyanagarapura Post, Bangalore - 560097. Also at: M/s.S.N.R Stationeries, No.109/5, Mukha Building, 18th Cross, Malleshwaram, Bangalore - 560055. Also at: Plot No.94 & 95, Katha No. 94/95-1, Sy. No.94, Gangammanagudi Police Station, Singapura Village, Yelahanka Hobli, Bangalore - 560014. **Co-Borrower: Mr.K.Bhaskar Reddy,** S/o. Mr. K.Subramanyam Reddy, No.33, Venugopalswamy Temple Road, 4th Block, Dabommasandra, Vidyanagarapura Post, Bangalore - 560097. Also at: M/s. Annapura Andhra Mess, No.100, Maruthi Nagar, Kodigehalli, Bangalore - 560092. Also at: Plot No.94 & 95, Katha No. 94/95-1, Sy. No.94, Gangammanagudi Police Station, Singapura Village, Yelahanka Hobli, Bangalore - 560014. **Guarantor: Mr.B.Balaji,** S/o.Bharathi Naidu, No.39/3A, 3rd Main Road, 5th B Cross, Near U.K. Enterprises, Prakash Nagar, Bangalore - 560021. Demand Notice Date: 28.12.2024; Amount claimed as per demand notice (A/c No. 1121613003527) being ₹ 45,26,926/- with further interest from 13.12.2024 onwards and other costs thereon. Amount Outstanding: ₹ 41,57,659/- with further interest from 28.03.2025 onwards and other costs thereon.

DESCRIPTION OF THE PROPERTY: All that piece and parcel of Converted Residential property bearing Site Nos. 94 and 95, formed in Sy.No.94, Khattha No.94/94-95, presently within the limit of BBMP Ward No.11, duly conversion vide order No. BDS.ALN.SR/(NA)41/03-04, dated 09.01.2004, issued by Deputy Commissioner, Bangalore District, for Agricultural to non-agricultural residential purpose, site measuring Eastern side 60 ft and Western side 60 ft, and Northern Side 44 ft and Southern side 56 ft, Total measuring 3000 Sq.ft, and measuring 30x25 ft with consisting of AC sheeted roofed house, situated at Singapura Village, Yelahanka Hobli, Bangalore North Taluk, and bounded on: East by: Site Nos. 83, 84 and 85, West by: Road, North by: Property No.93, South by: Property No.96.

S.No.3: (ARB Bangalore Branch) Borrower: Mr.E.Ramesh, S/o. Erashetty, No. 2, Behind Bus Stop, Suvama Nagar, Doddabidarakallu, Nagasandra Post, Bangalore - 560 073. Also at: Nikhil Fashions, D.No.17, Thippenehalli Main Road, Maranna Layout, Doddabidarakallu, Nagasandra (P), Bangalore - 560068. **Co-Borrower: Mrs.S.C.Ramya,** W/o. E. Ramesh, No. 2, Behind Bus Stop, Suvama Nagar, Doddabidarakallu, Nagasandra Post, Bangalore - 560073. **Guarantor: Mr.Nataraja,** No. 78/43, 8th Main Road, 4th Block, Nandini Layout, Bangalore - 560096. Also at: Karthik Electricals, No. 35, M.G. Road, Bangalore - 560001; Demand Notice Date: 11.11.2024; Amount claimed as per demand notice (A/c No. 2581890000227) being ₹ 14,48,652/- with further interest from 11.11.2024 onwards and other costs thereon. Amount Outstanding: ₹ 15,18,521/- with further interest from 28.03.2025 onwards and other costs thereon.

DESCRIPTION OF THE PROPERTY: All that piece and parcel of Property Site No. 7, formed in converted Sy.No. 53, converted vide Conversion Order bearing ALN/NI(Y) SR91/2014-15, dated 28.10.2015, issued by Deputy Commissioner, Bangalore, situated at Doddabidarakallu Village, Yeshwanthpur Hobli, Bangalore North Taluk, presently within the limits of BBMP, Measuring: East to West: 54 feet North to South: 40 feet. Total measuring : 2160 Sq.Feet and bounded on: East by: Road, West by: Site No.11 & 12, North by: Site No. 6, South by: Site No.8 & 9.

Date: 29.03.2025
Authorized Officer, Repco Home Finance Ltd

FORM NO. INC-26

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from one state/Union Territory to another

Before the Central Government
(Regional Director), South East Region, Telangana

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of Sharajman Technologies Private Limited [CIN: U72900KA2022PTC167818], having its registered office at No. 13/14, 1st Floor, SV Complex, Navodaya Nagar, Kothanur Main Road, J P Nagar 7th Phase, Bangalore, Karnataka, India, 560078

.....Petitioner

NOTICE

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra-ordinary general meeting held on Monday, November 11, 2024, to enable the Company to change its Registered Office from "State of Karnataka" to "National Capital Territory (NCT) of Delhi".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address Regional Director, South East Region, 3rd Floor, Corporate Bhavan, Bandlaguda, Nagole, Tattinnaram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad-500068, Telangana, within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:
Sharajman Technologies Private Limited
No. 13/14, 1st Floor, SV Complex, Navodaya Nagar, Kothanur Main Road, J P Nagar 7th Phase, Bangalore, Karnataka, India, 560078

For and on behalf of the Applicant/ Petitioner
For Sharajman Technologies Private Limited
Sd/-
Shailesh Rajagopalan
Managing Director
(DIN: 01855598)

Date : 04.04.2025
Place : Bangalore

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
COMPANY PETITION NO.
CONNECTED WITH
COMPANY APPLICATION NO. CA/CAA/41/BB/ 2024
IN THE MATTER OF THE COMPANIES ACT, 2013
AND
IN THE MATTER OF SECTIONS 230 TO 232 OF THE COMPANIES ACT, 2013
AND
IN THE MATTER OF SCHEME OF AMALGAMATION ("THE SCHEME") OF
GREENLIGHT TECHNOLOGIES PRIVATE LIMITED, XPANDION INDIA
PRIVATE LIMITED, SECURITY WEAVER SOFTWARE PRIVATE LIMITED
AND APPSIAN TECH PRIVATE LIMITED AND THEIR RESPECTIVE
SHAREHOLDERS AND CREDITORS.

GREENLIGHT TECHNOLOGIES PRIVATE LIMITED,
A private limited company incorporated under the provisions of the Companies Act, 2013 on 08th May 2007 bearing corporate identification number U72900KA2007PTC186658 and having its registered office at AVR Heights, 1 Floor, L372, 5th Main Road, Sector-6, HSR Layout, Bangalore, Karnataka-560102.

...Transferor Company 1/Applicant Company 1
XPANDION INDIA PRIVATE LIMITED,
A private limited company incorporated under the provisions of the Companies Act, 2013 on 08th March 2020 and bearing corporate identification number of U72900KA2020PTC183659 and having its registered office at AVR Heights, 1 Floor, L 372, 5th Main Road, Sector-6, HSR Layout, Bangalore, Karnataka-560102.

...Transferor Company 2/Applicant Company2
SECURITY WEAVER SOFTWARE PRIVATE LIMITED,
A private limited company incorporated under the provisions of the Companies Act, 2013 on 19th September 2008 and bearing corporate identification number of U72900KA2008PTC180626 and having its registered office at L 372, Level-1, 5th Main Road, Sector-6, HSR Layout, Bangalore, Karnataka-560102.

...Transferor Company 3/Applicant Company 3
APPSIAN TECH PRIVATE LIMITED,
A private limited company incorporated under the provisions of the Companies Act, 2013 on 03rd July 2018 and bearing corporate identification number of U72900KA2018PTC114476 and having its registered office at L 372, 5th Main Road, Sector-6, HSR Layout, Bangalore, Karnataka-560102.

...Transferee Company/Applicant Company 4
NOTICE REGARDING THE DISPENSATION OF MEETINGS OF
SHAREHOLDERS AND CREDITORS OF THE APPLICANT COMPANIES
Notice is hereby given that by an order dated the 25.03.2025, the Bengaluru Bench of the Hon'ble National Company Law Tribunal has dispensed with convening of the meetings of the Shareholders and Creditors of the Applicant Company 1, 2, 3 & 4 for the purpose of considering and approving the Scheme of amalgamation between Greenlight Technologies Private Limited, Xpandion India Private Limited, Security Weaver Software Private Limited, and Appsiian Tech Private Limited and their respective shareholders and creditors.

Any party aggrieved by this Order is entitled to file miscellaneous application in the instant Company Application. Further, the Applicant Companies are permitted to file necessary Company Petition for sanctioning the Scheme of Amalgamation.

Sd/-
Anubhav Goel
Advocate for Applicant Companies
M/s PKMG Law Chambers, Advocates
171, Chitra Vihar, Delhi-110092
Email : anubhavgoel@pkmgilaw.com

Place : Bengaluru
Date : 04.04.2025

PUBLIC NOTICE

Notice is hereby given that the folio no. 81084715 and share certificate No. 212334 for 45 equity share bearing distinctive no. from 131947781 to 131947825 standing in the name of Prem Krishna in the books of Ultratech Cement Limited has been lost/misplaced and the advertiser has applied to the Company for issue of duplicate share certificate in lieu thereof. Any person who has claims on the said shares should lodge such claims with the Company's Registrar and Transfer agent KFin Technologies Limited, Selenium Tower 8, Plot 3-32 Gachibowli, Financial District Hyderabad-500032 within 15 days from the date of notice failing which the company will proceed to issue duplicate share certificate in respect of the said shares.

FOR THE DAILY BUSINESS.

FINANCIAL EXPRESS

THE BUSINESS DAILY.

FORM A
PUBLIC ANNOUNCEMENT
Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017

FOR THE ATTENTION OF THE STAKEHOLDERS OF
AXIO CAPITAL PRIVATE LIMITED

	Axio Capital Private Limited.
1. Name of Corporate Person	29/08/2022
2. Date of Incorporation of Corporate Person	Registrar of Companies - Bangalore
3. Authority under which Corporate Person is Incorporated/ Registered	U65990KA2022PTC165494
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	New No-3 (Old 211), Gokaldas Platinum, Upper Palace Orchards, Bellary Road, Sadashivnagar, Bengaluru - 560080, Karnataka, India
5. Address of the registered office and principal office (if any) of Corporate Person	March 31st, 2025
6. Liquidation Commencement Date of Corporate Person	Mr. Pranav Damania IBBI/ IPA-001/ IP-P00079/2017-18/10164 Address: - 407, Sanjar Enclave, Opposite Milap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id: - pranav@winadvisors.co.in Contact No: - +91 98204 69825 April 30th, 2025
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	
8. Last Date for Submission of Claims	

Notice is hereby given that the Axio Capital Private Limited has commenced voluntary liquidation on March 31st, 2025.

The stakeholders of Axio Capital Private Limited are hereby called upon to submit a proof of their claims, on or before April 30th, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pranav Damania
Liquidator in the matter of Axio Capital Private Limited.
Reg. No.: IBBI/ IPA-001/ IP-P00079/2017-18/10164
Authorisation for Assignment ("AFA"): AA1/10164/02/311225/108058
AFA Validity: December 31, 2025
Date: 04-04-2025
Place: Mumbai

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Before the Central Government, Regional Director, South East Region, Hyderabad in the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND
In the matter of L-1 IDENTITY SOLUTIONS OPERATING COMPANY PRIVATE LIMITED (U74900KA2010PTC053951) having its Registered Office at IndiQube South Island, No.3,4,5,14,15,16 Sy No.32 Marehalli, II Phase, J.P. Nagar, 24 Main, Ward-177, Bengaluru- 560078, Karnataka

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the Company proposes to make an application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 13th November, 2024 to enable the Company to change its Registered Office from "State of Karnataka" to the "National Capital Territory of Delhi".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his / her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director, South East Region, 3rd Floor, Corporate Bhavan, Bandlaguda, Nagole, Tattinnaram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad-500068, Telangana within fourteen (14) days from the date of publication of this notice with a copy to the Applicant Company at its Registered Office at the address mentioned below:- IndiQube South Island, No.3,4,5,14,15,16 Sy No.32 Marehalli, II Phase, J.P. Nagar, 24 Main, Ward-177, Bengaluru- 560078, Karnataka

For & on behalf of L-1 IDENTITY SOLUTIONS OPERATING COMPANY PRIVATE LIMITED
Sd/-
ASHISH GUPTA
(DIRECTOR)
DIN: 01669792

Date : 03.04.2025
Place : Bengaluru

IKF HOME FINANCE LIMITED

Plot No.30/A, Survey No.83/1, My Home Twitza, 11th Floor, Diamond Hills, Lumbini Avenue, Beside 400/220/132KV GIS Substation, APIIC Hyderabad Knowledge City, Raidurg, Hyderabad-081. Ph: 040-23412083. www.ikfhomefinance.com

Below mentioned Borrowers, Co-Borrowers and Guarantors have availed Loan(s) Facility(ies) from IKF Home Finance Limited by mortgaging your Immovable Properties and defaulted in repayment of the same. Consequent to your defaults your Loans were classified as Non Performing Assets by IKF Home Finance Limited and hence all its rights, title, interest, benefits dues receivable from you as per document executed by you to avail the said Loan(s) along with the underlying security interest created in respect of the securities for repayment of the same. IKF Home Finance Limited has pursuant to the said Assignment and for the recovery of the outstanding dues, issued Demand Notice under Section 13(2) of the Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act 2002 (The Act). The contents of which are being published herewith as per Section 13(2) of the act read with Rules 3(1) of The Security Interest (Enforcement) Rules, 2002 and as per way of Alternate Service upon you. Details of the Borrowers, Co-borrowers, Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed there under are given as under:

(1) Name of the Applicant: Mr. Sagaya Raj, G. Co-Applicants: 1) Mr. Kiran Raj S., S/o. Mr. Sagaya Raj, G. 2) Mrs. Rajeshwari, W/o Mr. Sagaya Raj, G. All are R/o. 12, 6th Cross Gandhi Nagar, Kodugondanahalli, Bangalore, Urban District Karnataka-560045.
Loan Amount: LAP: Rs.8,00,000/- (Rupees Eight Lakhs Only); Loan Account No: 1) LAP: LNPEE01020-210002460

DESCRIPTION OF THE IMMOVABLE PROPERTY
All the piece and parcel of Undivided 1/3rd share being Northern Portion of the immovable property bearing site No.12/1, Old site No.12, situated at 6th A Cross Gandhinagar Kadugondanahalli Village, Kasaba Hobli, Bangalore, North Taluk, Bangalore, Presently comes under the limits of BBMP, BBMP ward No.23, Old Ward No.94, Measuring East to West 40 Feet and North to South 15 Feet, in all Measuring 600 Square Feet, Along with Building Construction Thereon and Bounded on: East By: Boranna's Property, West By: 25 Feet wide Road, North By: Kuppam's Property, South By: Remaining Portion of the Same Property Belongs to 1. Mrs Rita G. 2. Miss Martina.A.

Non Performing Asset (NPA) Date: 11.03.2025
Demand Notice Date: 21.03.2025
AMOUNT DUE: Rs. 7,41,163.92/- (Rupees Seven Lakhs Forty One Thousand One Hundred Sixty Three and Ninety Two Paise Only) due and payable as on 18.03.2025.

(2) Name of the Applicant: Mr. Chowdesha Puttaiah, S/o. Mr. Puttaiah, Co-Applicant: Mrs. Dhanalakshmi Basavaraju, W/o. Mr. Chowdesha Puttaiah, Both are R/o. No.70, Toredoddi, ITTAMADU, Ramanagara, Near Tar Plant, Bidadi S.O, Karnataka-562109.
Loan Amount: LAP: Rs. 8,50,000/- (Rupees Eight Lakhs Fifty Thousand Only); Loan Account No: LAP: LNCHP03922-240008551

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that piece and parcel of property bearing Site: 53/37, TMC katha 327/188, as per computerized form-3 TMC katha Assessment No: 399/327/188/ 53/ 37/1, property No: 598/157601, Situated at Thoredoddi, Ittamadu Dakshale, Bidadi, Hobli, Ramanagar Taluk, Ramanagar District presently within the limits of Bidadi TMC, measuring East to West 50 feet and North to South 30 Feet in all measuring 1500 Sq. Feet, along with building constructed thereon, and bounded on: East by: Property belongs to Puttaiah, West by: Property belongs to Basappa, North by: Property belongs to Puttaiah, South by: Road in Same property and Property belongs to Chowdesha.P.

Non Performing Asset (NPA) Date: 11.03.2025
Demand Notice Date: 21.03.2025
AMOUNT DUE: Rs.9,48,804.92 (Rupees Nine Lakhs Forty Eight Thousand Eighty Hundred Four and Ninety Two Paise Only) due and payable as on 18.03.2025.

The Borrower/s and Co-Borrowers/Guarantors are therefore called upon to make payment of the above mentioned demanded amount with further interest as mentioned hereinabove in full within 60 Days of this Notice failing which the undersigned shall be constrained to take action under the act to enforce the above mentioned securities. Please note that as per Section 13 (13) of The Said Act. In the meanwhile, you are restrained from transferring the above referred securities by way of sale, lease or otherwise without our consents.

Date: 03.04.2025
Place: Bangalore

Sd/- Authorised Officer,
IKF HOME FINANCE LIMITED

The Indian Express.
For the Indian Intelligent.



I get the inside information
and get inside the information.

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with investigative journalism.

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BENGALURU

